

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH NB (SM)

Appeal No. C/93/00 & C/94/00 - NB (SM)

Dated : 29/3/2001

CEGAT  
NEW DELHI

To,

(1) Shri Chandra Sekhar Juneja &

163 FF, Gujranwala Town Part-II Delhi - 110007.

(2) Shri Parveen Juneja, 163 AF.

Gujranwala Town, Part-II, Delhi - 9.

In the matter of :

Shri Chandra Sekhar Juneja & Sh. Parveen Juneja Appellant

vs.

CC New Delhi

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/ 401-402/01-NB(S)  
Dated : .....29.3.2001.....passed by the Tribunal under Section 35-C(1) of Central Excise  
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

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1. CC New Delhi (New Customs House) NB(S)

2. ECE / CC / (Appeal) New Delhi

3. Chief Commissioner of Central Excise / Customs. New Delhi

4. Adv. / Consult.

5. S.D.R

6. JCDR

7. Bar Association, CEGAT, New Delhi

8. Library, CEGAT, New Delhi

9. Director (Review), C.B.E.C. North Block, New Delhi

10. Guard File.

11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.

12. M/s Centax Publications (P) Ltd., 1512-E, Bhisim Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003

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CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL  
NEW DELHI

Appeal Nos. C/93/00/NB(SM) & C/94/00/NB(SM)

(Arising out of Order-in-Original No. 1A&R/VZ/2000 dated 5th January, 2000, passed by the Commissioner of Customs (General), New Delhi)

1. Shri Chandra Sekhar Juneja & .. Appellants  
2. Shri Praveen Juneja  
(Rep. by None)

vs.

C.C., New Delhi .. Respondents  
(Rep. by Shri S.C. Pushkarna, JDR)

FINAL Order No. A/401-402/01/NB(SM) dt: 19.3.2001

Per K.K. Bhatia, Member (T):

When these matters were called, none of the appellants is present. Both the appellants were sent the notices for hearing to this date by the Registry of the CEGAT on 11.1.2001. As per the record, these notices have been duly delivered to the appellants. There is no communication from the appellants either requesting for adjournment or giving the reasons for their absence. It, therefore, appears that the appellants are not interested in prosecuting their respective appeals. Both the appeals, therefore, are dismissed for non-prosecution.

(Announced and dictated in the open Court)

(K.K. Bhatia)  
Member (Technical)

MS.  
20.3.01